

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF**  
**BBF INDUSTRIES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>BBF Industries Limited</b>
2.	Date of incorporation of corporate debtor	01-07-1996
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74950PB1996PLC018439
5.	Address of the registered office and principal office (if any) of corporate debtor	Vill. - Bhamian Kalan, Tajpur Road, Ludhiana, Punjab - 141008
6.	Insolvency commencement date in respect of corporate debtor	20-11-2023
7.	Estimated date of closure of insolvency resolution process	18-05-2024 (180 days from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Inder Jeet Khattar Registration No: IBBI/IPA-003/IP-N000156/2018-2019/12102
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: H. No. 402, GH-23, Sector 20, Panchkula, Haryana – 134116; Email Id: <a href="mailto:khattartania@rediffmail.com">khattartania@rediffmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: H. No. 402, GH-23, Sector 20, Panchkula, Haryana – 134116 Email ID: <a href="mailto:cirp.bbfil@gmail.com">cirp.bbfil@gmail.com</a>
11.	Last date for submission of claims	06-12-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>  Physical Address: H. No. 402, GH-23, Sector 20, Panchkula, Haryana – 134116

Notice is hereby given that the Hon'ble NCLT, Chandigarh, ordered the commencement of Corporate Insolvency Resolution Process of **BBF Industries Limited** vide its order dated **20-11-2023**.

Accordingly, the Creditors of **BBF Industries Limited**, are hereby called upon to submit their claims with proof on or before **06-12-2023** to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



Submission of false or misleading proofs of claim shall attract penalties.



Inder Jeet Khattar  
Interim Resolution Professional  
**BBF Industries Limited.**

IBBI Reg. No. IBBI/IPA-003/IP-N000156/2018-2019/12102

AFA valid upto-29-01-2024

Regd. Add. with IBBI: H. No. 402, GH-23, Sector 20,  
Panchkula, Haryana – 134116

[khattartania@rediffmail.com](mailto:khattartania@rediffmail.com)

Date: 22-11-2023

Place: Panchkula

### Release of 'Bandi Singhs' sought

FATEHGARH SAHIB, NOVEMBER 22 The Qaumi Insaaf Morcha yesterday took out a 'Khalsa march' from Gurdwara Fatehgarh Sahib for the release of 'Bandi Singhs' in jails.

The organisers performed 'ardas' at the gurdwara and then left for Chandigarh along with supporters of the morcha. They raised slogans against the Central and state governments. Bhai Pal Singh of the morcha said the prisoners had completed their sentences but were still languishing in jails. — OC

### Clear stand on New Education Policy, says SAD

CHANDIGARH, NOVEMBER 22 The alleged implementation of Centre's New Education Policy by the state government in higher education has created a controversy in the state.

Former Education Minister and Shriromani Akali Dal (SAD) leader Daljit Singh Cheema asked Chief Minister Bhagwant Mann to clear the government's stand on the education policy which was being implemented by the state's Higher Education Department despite it being 'discriminatory' towards Punjabi language and culture.

In a statement here, Cheema said it was shocking that even as Karnataka, Kerala, Tamil Nadu, Telangana and West Bengal governments had refused to implement the policy in its present form, the state Higher Education Department was holding meetings with university administrations to implement the new policy.

Earlier, the Punjabi Sahit Akademi had alleged that the new policy would reduce credits given to Punjabi in the syllabus and that it was being imposed unilaterally without taking any recommendations from the Board of Studies of the universities in the state. — TNS

# Guv, govt lock horns again, this time over officiating VC of Bathinda PTU

RAJMEET SINGH  
TRIBUNE NEWS SERVICE

CHANDIGARH, NOVEMBER 22 Governor and Chancellor of Maharaja Ranjit Singh PTU, Bathinda, Banwarilal Purohit has asked the government to appoint the seniormost Dean as the officiating Vice-Chancellor of the university.

The Governor has turned down the recommendation of the government to appoint the Secretary, Technical Education, as the officiating VC. The Governor's instructions are for withdrawal of the precedence to appoint the Secretary, Technical Education, as the officiating VC till the appointment of a regular VC.

The outgoing VC, Prof Buta Singh, whose tenure ended on November 1, has not been given extension. Prof Singh had taken over charge on November 2, 2020. Confirming the develop-

### Rejects recommendation to appoint Secy



ment, sources in the Chief Minister's Office (CMO) said the matter had been forwarded to the Department of Technical Education and Industrial Training for the necessary action. However, it could not be confirmed whether the Governor's order implies appointing seniormost professor working as Dean as the officiating VC.

An official, privy to the development, said there was no yardstick of the seniormost Dean but there could be a seniormost professor looking after the work of Dean. Earlier, the Governor had

### TOOK SIMILAR STAND EARLIER TOO

Earlier, the Governor had taken a similar stand in case of IK Gujral Punjab Technical University, Kapurthala, as he had sought to know as to why the seniormost Dean (Faculty) could not be given the officiating charge of the VC.

Before the appointment of Prof Susheel Mittal as the VC of the PTU, Kapurthala, the Governor had turned down the recommendation of the Secretary, Technical Education, as the officiating VC

taken a similar stand in case of IK Gujral Punjab Technical University (IKGPTU), Kapurthala, as he had sought to know as to why the seniormost Dean (Faculty) could not be given the officiating charge of the VC. Before the appointment of Prof Susheel Mittal as the VC of the PTU,

Kapurthala, the Governor had turned down the recommendation of the state government to appoint the Secretary, Technical Education, as the officiating VC.

Last month, employees of Maharaja Ranjit Singh PTU, Bathinda, had written to the Governor and Chancellor of the university seeking his intervention over the state of affairs in the university.

Recently, the employees of the university, in a jointly signed letter to the Governor, had drawn his attention towards the pressing issues that have been affecting the university and its employees over the past few years.

Since 2020, the university's financial condition has been steadily deteriorating due to unfavourable policies and unnecessary expenditures undertaken by the administration, the employees had maintained.

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]	
FOR THE ATTENTION OF THE CREDITORS OF BBF INDUSTRIES LIMITED	
RELEVANT PARTICULARS	
1. Name of Corporate Debtor	BBF INDUSTRIES LIMITED
2. Date of incorporation of Corporate Debtor	01-07-1996
3. Authority under which Corporate Debtor is incorporated/registered	RoC-Chandigarh
4. Corporate Identity No./Limited Liability Identification No. of Corporate Debtor	U74950PB1996PLC018439
5. Address of the registered office and principal office (if any) of Corporate Debtor	VIII - Bhamian Kalan, Tajpur Road, Ludhiana, Punjab - 141008
6. Insolvency commencement date in respect of Corporate Debtor	20-11-2023
7. Estimated date of closure of insolvency resolution process	18-05-2024 (180 days from Insolvency Commencement Date)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Inter Jeet Khattar Reg. No.: IB/19/03/03/P-N000156/2018-2019/12/02 AFA Valid upto: 29.01.2024
9. Address and e-mail of the interim resolution professional, as registered with the board	Add.: H. No. 402, GH-23, Sector 20, Panchkula, Haryana-134116 E-mail: khattartania@rediffmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: H. No. 402, GH-23, Sector 20, Panchkula, Haryana-134116 E-mail: cirp.bbfi@gmail.com
11. Last date for submission of claims	06-12-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibtbi.gov.in/home/downloads (b) Physical Address: H. No. 402, GH-23, Sector 20, Panchkula, Haryana - 134116

Notice is hereby given that the Hon'ble NCLT, Chandigarh, ordered the commencement of Corporate Insolvency Resolution Process of BBF Industries Limited vide its order dated 20-11-2023. Accordingly, the Creditors of BBF Industries Limited, are hereby called upon to submit their claims with proof on or before 06-12-2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 22/11/2023  
Place: Panchkula

Interim Resolution Professional for BBF Industries Limited  
Reg. No.: IB/19/03/03/P-N000156/2018-2019/12/02  
Inter Jeet Khattar

### CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032  
Branch Office: 2907/1/C/10, Jindal Complex, G.T.Road, Near Hanuman Chowk, Bathinda-151001

**POSSESSION NOTICE - Under Rule 8 (1)**

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rules 9 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [D] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 9 of the Rules made there under. The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges.

Under section 13 (B) of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL NO	NAME AND ADDRESS OF BORROWER/S & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF SYMBOLIC POSSESSION
A	Loan Account No. - XHOEBAT00003352376 & HE02BAT00000003191 1. NARESH KUMAR, 2. NEELAM GARG R/O: House No. 237, Green Avenue Nanaksar Road, Barnala- 148101 3. M/S NEELKANTH JEWELLERS Through Its Partner (NARESH KUMAR) AT: House No. 237, Green Avenue Nanaksar Road, Barnala- 148101. ALSO AT- Sadar Bazar, Barnala 148101	15/07/2023	Rs. 1,12,48,806/- AS ON 11/07/2023 with further interest and charges thereon	Property Plot No. 237, Measuring 300 Sq. yards, Registered As Per Sale deed No. 3496 Dated 12/12/2013 Situated Within The Revenue Limits Of Handiaya, Tehsil And District Barnala.	22/11/2023

Dated: 22/11/2023, Place: Barnala/ Bathinda Authorized Officer: M/s. Cholamandalam Investment and Finance Company Limited

### CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: CHOLA CREST C54 and 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032. Branch Office: S.C.O.18, First Floor, I-Block Market, Sarabha Nagar, Ludhiana-141001. Branch Office: SCO 102-103, 3rd floor, D Block, Ranjit Avenue, Near New Pizzeria, Amritsar 143001

**DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002**

You, the under mentioned Borrower / Mortgagor is hereby informed that the company has initiated proceedings against you under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and that the Notice under 13 (2) of the Act sent to you by Registered Post Ack. Due for Borrower/s has been returned undelivered. Hence, you are hereby called upon to take notice and pay the outstanding loan amount mentioned against the said account with interest accruing there from within 60 days from the date of this publication, failing which the company will proceed against you by exercising its right under Sub-Sec (4) of Section 13 of the Act by enforcing the below mentioned security to realize its dues with interests and costs. It is needles to mention that this notice is addressed to you without prejudice to any other remedy available to the company.

Name and Address of the Borrower/s	Loan Amount	Date of Demand Notice & Amount Outstanding	Description of the Property / Secured Asset
Loan Account No. - X0HELI00002643356 & HE02L1N00000002559 Borrower and Co-Borrowers :- 1. Ashok Kumar Taneja S/o Bhagwan Dass Taneja 2. Madhu Taneja W/o Ashok Kumar Taneja 3. Rahul Taneja S/o Ashok Kumar Taneja 4. Tina Taneja W/o Rahul Taneja ALL R/O: House No. B-1, 974/2, Wadia Mahal Bhagat Abadi, Opp. Tagore Hospital,rajpura Road, Civil Line Ludhiana 141001. 5. M/s Gopal Ji Non Wovens Through Its Partner (Rahul Taneja) 6. M/s Taneja Apex Through Its Proprietor (Ashok Kumar Taneja) Both At: Plot No.1, Ind Area A Extension, Link Road Ludhiana 141010 7. M/s Taneja Clothing Co. Through Its Proprietor (Rahul Taneja) AT: 146/2 F, Street No 1, Gaispura Road, Ludhiana 141003.	Rs. 3,19,50,000/- Rs. 61,60,000/- Total Rs. 3,81,10,000/-	15-11-2023 and Rs. 3,22,24,400/- as on 10-11-2023 with further interest and charges thereon.	Property Bearing Municipal No. B-1-974/2 Measuring 510 Sq.yds. Situated In The Village 'Mahaal Bagat' Locality Known As 'Opp. Tagore Nagar, Rajpura Road' Tehsil And District Ludhiana
Loan Account No. - X0HELI00003090565 and HE02L1N00000006062 1. Ram Lal S/o Babu Ram, 2. Ravi Garg S/o Ram Lal, 3. Manoj Kumar S/o Ram Lal, 4. Renu Bala, 5. Anu Garg ALL R/O: Near Shiv Mandir Wali Gali, Nihal Singh Wala, Barnala Road, Moga 142055. 6. M/s Ram Lal & Sons Through Its Proprietor (Ram Lal) AT: Shop No. 9, Near Police Station Old Dana Mandi Nihal Singh Wala, Moga 142055. 7. M/s Sheranwali Enterprises Through Its Prop. (Ravi Garg) AT: Old Grain Market, Nihal Singh Wala, Moga 142055.	Rs. 65,00,000/- and Rs. 12,78,000/- TOTAL Rs. 77,78,000/-	15-11-2023 and Rs. 66,84,418/- as on 10-11-2023 with further interest and charges thereon.	HOUSE PROPERTY MEASURING PLOT NO. 09, GRAIN MARKET, SITUATED AT VILLAGE 'NIHAL SINGH WALA'
Loan Account No. - HE01L1N00000000604 1. HARJINDE SINGH S/O SUKHJINDER SINGH 2. MANPREET KAUR W/O HARJINDE SINGH BOTH R/O: Street No 28, New Shimlapuri, Preet Nagar, Ludhiana 141003 3. M/S NEELU SHUTTERING STORE Through Its Proprietor (HARJINDER SINGH) AT: Street No 28, New Shimlapuri, Preet Nagar, Ludhiana 141003. ALSO AT B-29, Lohara To Bulara Road, Lohara, Ludhiana 141003	Rs. 30,00,000/-	15-11-2023 and Rs. 29,52,124/- as on 10-11-2023 with further interest and charges thereon.	Property Measuring 200 Sq.yds. Situated In Village 'Gill No.1', Locality Known As 'Preet Nagar' Tehsil And District Ludhiana Registered As Per Sale Deed Bearing Vaska No. 12979 Dated 07/02/2020
Loan Account No. - HE01ARR000000009227 1. MANMOHAN ARORA S/O PREM NATH 2. ALKA ARORA W/O MANMOHAN ARORA BOTH R/O: House No. 395/10, Mohan Brother, Opp. Hindu College, Dhab Khatika, Amritsar 143-001 3. JAGMOHAN S/O PREM NATH 4. SARITA W/O JAGMOHAN BOTH R/O: House No. 1073/9/1, Gali Bagh Choudhary Khira Khazana, Amritsar 143-001 5. M/S MOHAN BROS Through Its Proprietor (MANMOHAN ARORA) AT: Opp. Hindu College, Dhab Khatikan, Amritsar 143-001	Rs. 40,90,000/-	15-11-2023 and Rs. 39,76,590/- as on 10-11-2023 with further interest and charges thereon.	PROPERTY 1- All That Part And Parcel Of Property Measuring 57.4 Sq.yds. Situated At Vakiya Dhab Khatika Amritsar, Registered As Per Sale Deed Bearing Vaska No. 7, 561 Dated 28/10/2011. PROPERTY 2- Property Measuring 25 Sq. yds. Situated At Vakiya Dhab Khatiki Amritsar, Registered As Per Sale Deed Bearing Document No.9947 Dated 14/03/97

Date: 23/11/2023  
Place: MOGA/LUDHIANA/AMRITSAR

AUTHORISED OFFICER  
Cholamandalam Investment And Finance Company Limited

### ATTACK ON INDIAN CONSULATE IN SAN FRANCISCO

## NIA raids 14 locations in 2 states

TRIBUNE NEWS SERVICE

LUDHIANA, NOVEMBER 22

As part of its continuing investigations into the attacks on the Consulate General of India in San Francisco, USA, the National Investigation Agency (NIA) today raided multiple locations across Punjab and Haryana.

A total of 14 locations were raided in the two neighbouring states by the NIA teams in a bid to unravel the conspiracy behind the March 19 and July 2 attacks, involving criminal trespass, vandalism, damage to public property and attempts to cause hurt to consulate officials and set the consulate building on fire through acts of arson, a senior functionary told The Tribune here today.

He said the NIA had been probing the case with an aim to identifying and prosecuting the attackers. A team of the NIA had visited San Francisco in August to investigate the incidents of attacks on the consulate.

The NIA has sourced



NIA sleuths come out of a building owned by Sarabjit Singh Kang at Bahomajra village near Khanna on Wednesday.

information to identify and collect information about some US-based entities and individuals involved in these violent incidents. The agency has already identified certain individuals who were part of the conspiracy. These include the attackers and their associates, who are both Indian and foreign nationals.

The locations raided by NIA today were spread across the districts of Ludhiana, Moga,

## Court acquits Hawara in 18-year-old case

TRIBUNE NEWS SERVICE

CHANDIGARH, NOVEMBER 22

A local court has acquitted Jagtar Singh Hawara in an 18-year-old case after the prosecution failed to prove charges. He is serving life term at Tihar jail in Delhi for the assassination of former Punjab Chief Minister Beant Singh.

The case was registered on the allegations that Hawara was planning to wage a war against the Government of India with weapons and explosives and was also involved in acts for revival of terrorism and formation of Khalistan.

The FIR was registered against Hawara at the Sector 36 police station here on July 16, 2005, for the offences punishable under Sections 121 (waging war against government), 121-A (conspiracy to commit offences punishable under Section 121), 123 (concealing with intent to facilitate design to wage war) and 120-B (party to criminal conspiracy) of the IPC and Sections 4 and 5 of the Explosive Substances Act.

### Was charged with planning to wage a war against Govt of India



The police claimed that on July 16, 2005, a pistol, some cartridges and 450 gm of RDX were seized from the possession of a co-accused in the case near Kisan Bhawan here.

The court framed the charges against Hawara who pleaded not guilty and claimed trial. AS Chahal, counsel for Hawara, argued that the accused had been falsely implicated in the case. He said the prosecution had also failed to produce any witness who can support the case.

## Keep consumer in mind while deciding product label: HC

SAURABH MALIK  
TRIBUNE NEWS SERVICE

CHANDIGARH, NOVEMBER 22

The High Court has clarified that the standard for determining deception on a product's label is that of an unwary normal consumer, particularly in the context of India where English is not the native language.

The issue before the high court was whether the statement "The World's No.1 Juice Brand" on a product label constituted deception and misbranding. The company's claim was that the statement did not concern the food contained in the package, its quality or even the nutritive value. It would as such not constitute an offence.

Making it clear that a finding regarding the absence of misbranding could not be recorded at the current stage, Justice Pankaj Jain ruled: "To hold that the statement did not amount to deception and would not constitute 'misbranding' would be beyond the scope of Section 482 of the CrPC (on the high court's inherent powers)".

Justice Jain asserted the court was required to keep in mind the food item's consumer, while weighing rival

## Muted Gurbani telecast on Heritage Street irks Sangat

Govt ads run most of the time on 5 LCD screens

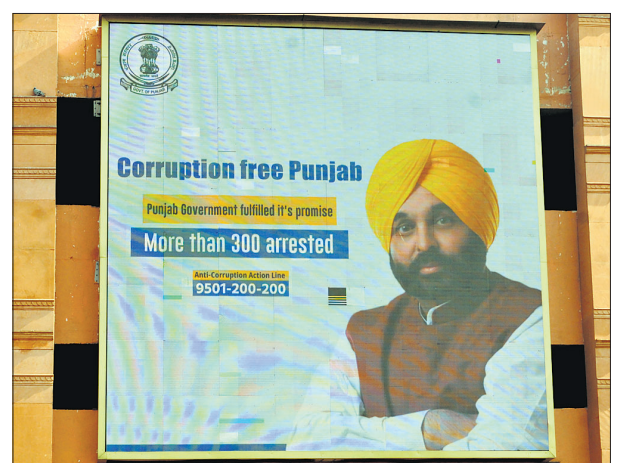
NEERAJ BAGGA  
TRIBUNE NEWS SERVICE

AMRITSAR, NOVEMBER 22

Limited hours of Gurbani telecast and that too muted on the five large LCD screens on the Heritage Street leading to Golden Temple has irked the Sikh Sangat. Visitors heading to pay obeisance at the holiest Sikh shrine have demanded that the screens should be made audible.

Daljit Singh, an NRI from the UK, said he had been staying in a hotel on the Heritage Street for the past two days. "All LCDs on the street show achievements of the government with a photograph of Chief Minister Bhagwant Mann being highlighted the entire day. Only limited hours are devoted to the telecast of Gurbani in the evening and that too without audio," he said.

One-liners highlighting the achievement of the government keep flashing the entire day. Some of these include 'Bhrashachar Mukht Punjab, Sarkar ne Nibhaya Vada' (Government fulfilled its promise of corruption-free Punjab), 'Sikhya ate Sehat



An LCD shows the CM and his government's achievements on the Heritage Street, Amritsar, on Wednesday. PHOTO: VISHAL KUMAR

budget wick 57 per cent vadda (57 per cent rise in education and healthcare budget), Punjab Sarkar Walon Ditiya 36,524 Sarkari Naukariyan (government has given 36,524 jobs), etc.

Jaspinder Kaur from Jammu said drab advertisements do not attract attention of visitors during the day when sunlight is at its peak. It is only during late evening and night that beautiful lighting pattern and these LCDs draw the attention of visitors.

Satnam Singh, a trader, said a few years ago Gurbani used to be telecast and it was audible along all the street. About two months ago the SGPC had installed an LCD on the Heritage Street, which telecasts live Gurbani from the sanctum sanctorum day and night.

Officials monitoring all five screens said these were installed under the beautification of the stretch to Golden Temple in 2016. As per the documents of the project, large LCD screens were installed for the purpose of advertising.



